CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT WITH RESPECT TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS OF

WELCON INTERNATIONAL LIMITED

(Formerly known as Sinner Energy India Limited)
Corporate Identification Number: L45100MH1995PLC322040
Registered Office: SH- 11, V Star Plaza, Plot No. 16, CTS No. 606A, 606A/1 to 22, Chandavarkar Road, Borivali (West), Mumbai-400092, Maharashtra, India.
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Website: www.welconinternational.com

Open Offer (the "Offer") for acquisition of upto 1,55,64,120 (One Crore Fifty-Five Lakh Sixty-Four Thousand One Hundred and Twenty Only) fully paid-up Equity Shares of Re. 1.00 each (the "Equity Shares") of Welcon International Limited (the "Target Company") representing 26% of the Diluted Share and Voting Capital (as defined below) from the Public Shareholders (as defined below) of the Target Company by Mr. Murtuza Mansoorbhai ("Acquirer") alongwith persons acting in concert ("PAC"), namely Mrs. Farheen Murtuza Mansoorbhai ("PAC 1") and Mrs. Shivani Sharda Sharma ("PAC 2") (PAC 1 and PAC 2 are jointly referred to as the "PACs") with an intention to acquire control of the Target Company pursuant to and in compliance with Regulation 3(1)and 4 read with Regulations 13(1) and 15(1) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (the "SEBI (SAST) Regulations" and reference to a particular "Regulation" shall mean the particular regulation of the SEBI (SAST) Regulations).

This Corrigendum ("**Corrigendum**") is being issued by Systematix Corporate Services Limited ("**Manager to the Offer**"), for and on behalf of the Acquirer and the PACs in all the newspapers namely, the Financial Express (English Daily), Jansatta (Hindi Daily) and Mumbai edition of Mumbai Lakshadeep (Marathi Daily) in which DPS was released on August 31, 2020.

This Corrigendum should be read in continuation with and in conjunction with (a) Public Announcement dated August 24, 2020 ("**PA**"); (b) Detailed Public Statement dated August 29, 2020 ("**DPS**"); and (c) Draft letter of offer dated September 07, 2020 ("**DLOF**").

Capitalised terms used but not defined in this Corrigendum shall have the same meaning assigned to them in the DPS. The Manager to the Offer has received SEBI Observations Letter dated October 08, 2020 ("**SEBI Observations Letter**") on the DLOF. The Public Shareholders are requested to note the following changes/amendments to the Detailed Public Statement and in relation to the Open Offer pursuant to the SEBI Observations Letter and the development post filing of DLOF with SEBI:

1. Revised Schedule of Activities:

The public shareholders are requested to kindly note following revisions in the Schedule of activities relating to the Offer:

ACTIVITY	Original Schedule of Activities (as disclosed in the Draft Letter of Offer)	Revised Schedule of Activities
	Original Day and Date	Revised Day and Date
Date of release of the Public Announcement (PA)	Monday, August 24, 2020	Monday, August 24, 2020
Date of release of the Detailed Public Statement (DPS)	Monday, August 31, 2020	Monday, August 31, 2020
Last date of filing of the Draft Letter of Offer (DLOF) with SEBI	Monday, September 07, 2020	Monday, September 07, 2020
Last date for a Competitive Bid / Offer$	Monday, September 21, 2020	Monday, September 21, 2020
Identified Date*	Wednesday, September 30, 2020	Monday, October 12, 2020
Last date for dispatch of the Letter of Offer to the Public Shareholders	Thursday, October 08, 2020	Monday, October 19, 2020
Last date for public announcement by the Independent Directors Committee ("**IDC**") of the Target Company on the Offer	Tuesday, October 13, 2020	Thursday, October 22, 2020
Last date for upward revision of the Offer Price or any increase in the Offer Size	Wednesday, October 14, 2020	Friday, October 23, 2020
Date of release of Offer Opening Public Announcement (Pre-Offer PA)	Wednesday, October 14, 2020	Friday, October 23, 2020
Date of Opening of the Tendering Period (TP) / Offer	Thursday , October 15, 2020	Monday, October 26, 2020
Date of Closure of the Tendering Period (TP) / Offer	Wednesday, October 28, 2020	Monday, November 09, 2020
Last date for communicating the rejection /acceptance; Completion of payment of consideration or refund to the shareholders	Tuesday, November 10, 2020	Tuesday, November 24, 2020
Last date for release of Post-Offer Public Announcement (Post-Offer PA)	Friday, November 20, 2020	Wednesday, December 02, 2020
Submission of Final Report by the Manager to the Offer with SEBI	Friday, November 20, 2020	Wednesday, December 02, 2020

$ There was no competing offer to the Offer.

*Date falling on the 10th (Tenth) working day prior to commencement of the Tendering Period, for the purposes of determining the eligible shareholders of the Target Company to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (except the Acquirer and the PACs) are eligible to participate in this Offer at any time prior to the closure of the Tendering Period.

Note: Where last dates are mentioned for certain activities, such activities may happen on or before the respective last dates. Duly Signed FOA and Transfer Deed(s) together with Share Certificate(s) in case of physical shares and duly signed FOA and delivery instruction slip in case of dematerialized shares should be dispatched by Registered Post / Courier or Hand Delivery to Satellite Corporate Services Private Limited ("**Registrar to the Offer**") to arrive not later than 5:00 pm on or before Wednesday, November 11, 2020 i.e. within two working days from closure of the TP.

2. The Board of Directors of the Target Company in the meeting held on August 24, 2020, shareholders' of the Target Company by way of Postal Ballot on September 30, 2020 and subsequent receipt of "in-principle" Approval Letter dated October 05, 2020 from BSE for issue and allotment on a preferential basis 2,74,64,000 Equity Shares and 1,21,00,000 Warrants of the Target Company at a price of Rs. 3.00/- (Rupees Three only) per Equity Shares aggregating to Rs. 11,86,92,000 representing 66.09% of the Diluted Share and Voting Capital of the Target Company on fully diluted basis to the Acquirer, the PACs and Others (public shareholders) for "Cash".
3. The Shareholders of the Target Company by way of Postal Ballot on September 30, 2020 have approved the following:
   i. Increase in Authorised Share Capital from Rs. 5,00,00,000/- (Rupees Five Crore only) divided into 5,00,00,000 (Five Crore) Equity Shares of Re. 1/- (Rupee One) each to Rs. 6,00,00,000/- (Rupees Six Crore only) divided into 6,00,00,000 (Six Crore) Equity Shares of Re.1/- (Rupee One only) each.
   ii. Change of Object Clause of the Memorandum of Association to "To carry on in India or elsewhere the business to manufacture, develop, fabricate, finish, manipulate and to act as importer, exporter, buyer, seller, job worker of wooden beading and mouldings, wooden packing cases, and to carry on either alone or jointly with one or more persons, government, local or other bodies, the business of, to undertake interior work, inter designers, erection and installation and to act as civil engineers, contractors, Traders & wholesalers of all type of goods, Art Gallery, Art house, Auction House, interior decorators, Exhibitors, consultants, advisors, contractors, turnkey contractors and managers, and to do all incidental acts and things necessary for the attainment of the above objects."
   iii. Change of Name from "Welcon International Limited" to "Muzali Arts Limited" or such other name as may be made available
   iv. Shifting of Registered Office from Mumbai (Maharashtra) to Nagpur (Maharashtra) having its present location at SH- 11, V Star Plaza, Plot No. 16, CTS No. 606A, 606A/1 to 22, Chandavarkar Road, Borivali West, Mumbai – 400092, Maharashtrato Plot No. 3, B -44, Near Manav Mandir, Kantol Road, Yerla, Nagpur – 441501, Maharashtra i.e. within the same State.

   The Target Company has already filed relevant forms with Registrar of Companies ("**ROC**"). However, approval from ROC is not yet received.
4. As on date of this Corrigendum, to the best of the knowledge of the Acquirer and the PACs, there are no other pending approvals which are required to implement this Offer. However, the approval from the Stock Exchange w.r.t. listing and trading of Equity Shares and approvals from the Registrar of Companies are due w.r.t. increase in authorised share capital, change in name, shifting of registered office and change in main objects of the Target Company.
5. Further, in case of any regulatory or statutory or other approvals being required at a later date before the closure of the TP, the Offer shall be subject to all such approvals and the Acquirer and the PACs shall make the necessary applications for such approvals.

Except as detailed in this Corrigendum, all other terms and contents of the Detailed Public Statement remain unchanged.

The Acquirer and the PACs accept full responsibility for the information contained in this Corrigendum and shall be jointly and severally responsible for the fulfillment of obligations under the SEBI (SAST) Regulations in respect of the Open Offer.

This Corrigendum will be available on the website of the Securities and Exchange Board of India at (www.sebi.gov.in) and BSE (www.bseindia.com). For further details, please refer to the Letter of Offer.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND THE PACS

SYSTEMATIX GROUP™
Investments Re-defined

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Contact Person: Mr. Amit Kumar

Signed by the Acquirer and the PACs

Sd/-	**Sd/-**	**Sd/-**
Mr. Murtuza Mansoorbhai	**Mrs. Farheen Murtuza Mansoorbhai**	**Mrs. Shivani Sharda Sharma**
(ACQUIRER)	**(PAC 1)**	**(PAC 2)**

Date: October 10, 2020
Place: Mumbai.